

By E mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/ 1320 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri D. Ullah,
District & Sessions Judge,
Cachar.

Dated Guwahati the 18th March, 2019.

Sub: Extension of earned Leave with station Leave permission.

Ref:- Letter No. JCD.I/18(A)/19/1176 Dated 16.03.2019

Sir,

With reference to the above, I am directed to inform you that your prayer for modified earned leave for a period of 33 days, i.e. w.e.f. 05.03.2019 to 06.04.2019 (prefixing 3rd & 4th March, 2019 & suffixing 07.04.2019), has been granted/rejected.

Yours faithfully,



18/3/19
JT. REGISTRAR (VIGILANCE)

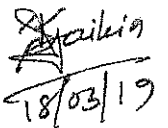
Memo NO.HC.VII-20/2001/ 1323 - /A, dated 18.03.19
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Civil Judge and Assistant Sessions Judge No. 1, Cachar.

✓ 3. The Systems Analyst, Gauhati High Court.


18/3/19
JT. REGISTRAR (VIGILANCE)


18/03/19